

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.810 OF 2020

In the matter of:

Ramachandra D Choudhary
Liquidator of M/s Oasis Tradelink Ltd Appellant

Vs

Bansal Trading Company & Ors . Respondent

Present:

Mr. Uday Bedi, Advocate for appellant.
Mr. Pradhuman Gohil, Ms Ranu Purohit, Ms Tanya Srivastava, Ms Jasleen Bindra, Advocates for R2 and R3.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.811 OF 2020

In the matter of:

Ramachandra D Choudhary
Liquidator of M/s Oasis Tradelink Ltd Appellant

Vs

Shree Umiya Traders & Ors Respondent

Present:

Mr. Uday Bedi, Advocate for appellant.
Mr. Pradhuman Gohil, Ms Ranu Purohit, Ms Tanya Srivastava, Ms Jasleen Bindra, Advocates for R2 and R3.
Ms Bhavana Duhoon, Advocate for R1.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.812 OF 2020

In the matter of:

Ramachandra D Choudhary
Liquidator of M/s Oasis Tradelink Ltd Appellant

Vs

Marshal Multiventures (I) Pvt & Ors Respondent

2.

Present:

Mr. Uday Bedi, Advocate for appellant.

Mr. Pradhuman Gohil, Ms Ranu Purohit, Ms Tanya Srivastava, Ms Jasleen Bindra, Advocates for R2 and R3.

Ms Bhavana Duhoon, Advocate for R1.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.815 OF 2020

In the matter of:

Ramachandra D Choudhary

Liquidator of M/s Oasis Tradelink Ltd

Appellant

Vs

Shreenathji Enterprise & Ors

Respondent

Present:

Mr. Uday Bedi, Advocate for appellant.

Mr. Pradhuman Gohil, Ms Ranu Purohit, Ms Tanya Srivastava, Ms Jasleen Bindra, Advocates for R2 and R3.

Ms Bhavana Duhoon, Advocate for R1.

ORDER

16.04.2021: Affidavit of substituted service in respect of Respondent No.1 in Company Appeal (AT)(Insolvency) No.810/2020 has been filed by appellant in terms of Diary No.26649 on 7.4.2021 supported by cuttings of English newspaper 'Financial Express' and Hindi newspaper 'Jansatta' which is taken on record.

Ms Bhavana Duhoon, Advocate representing Respondent No.1 in Company Appeal (AT)(Insolvency) No.811, 812 and 815/2020 submits that she has no instructions to appear on behalf of Respondent No.1 in Company Appeal (AT)(Insolvency) No.810/2020. We are satisfied that the service through substituted mode has been effected and served upon Respondent No.1 in

3.

Company Appeal (AT)(Insolvency) No.810/2020 and there being no representation on its behalf, Respondent No.1 is set ex parte.

Since pleadings are not completed in all the appeals, we direct that wherever the reply affidavit has not been filed by any of the Respondents in any of the appeals, the same be filed within extended period of two weeks. Rejoinders, if any, may be filed by the appellant within two weeks thereafter. Short written submissions not exceeding three pages supported by compilation of relevant judgements may also be filed alongwith the pleadings or before the date of hearing.

Post the appeals on **24th May, 2021.**

(Justice Bansi Lal Bhat)
Acting Chairperson

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/gc